

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1040 of 2020

In the matter of:

Mohd. Nazim Khan

....Appellant

Vs.

**Committee of Creditors of M/S International
Trenching Pvt Ltd. & Ors.**

....Respondents

Present:

Appellant: Mr. Krishnendu Datta, Senior Advocate with Mr. Nilotpal Shyam, Advocate and Ms. Babita Jain, CS
Mr. Mohd. Nazim Khan (in person)

Respondents: Mr. Kunal Tandon, Ms. Kanika Jain, Advocates for R1 & 2
Mr. Amit Chadha, Senior Advocate with Mr. Kanishk Khetan, Ms. Deepika Bhugra, Mr. Prateek Kushwaha, Advocates for R3.

ORDER

(Through Virtual Mode)

18.12.2020: Reply affidavit has been filed by Respondent Nos.1 & 2. Mr. Amit Chadha, Senior Advocate appearing along with Mr. Prateek Kushwaha, Advocate for Respondent No.3 seeks and is granted two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Contd/-.....

Since it is brought to our notice that some subsequent development has taken place before the Adjudicating Authority, any judicial order passed by the Adjudicating Authority and any relevant document with regard to such development may also be placed on record.

List the appeal on 15th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

AR/g